

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH A: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No.2550/Del/2017

Assessment Year : 2006-07

**Pnackula Finvest Private Limited,
1626/33, 4th Floor, Naiwala,
Karol Bagh,
New Delhi-110005
PAN-AAACP7031P**

(Appellant)

**Vs. DCIT,
Circle-14(1),
New Delhi**

(Respondent)

Appellant by : Ms. Umang Luthra, Advocate

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **12.03.2021**

Date of pronouncement : **12.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2006-07 is directed against the order of learned CIT(A)-7, New Delhi, dated 06.01.2017.

2. The learned counsel for the assessee, vide its letter dated 03.03.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi